

the States to deny permission to manufacture import substitute bulk drugs if the unit wants to manufacture only on small commercial quantities of the same;

(c) whether these provisions, if any, have been imposed in the State of Haryana; and

(d) if so, the names of the bulk Drugs whose permission has been denied under the Drugs and Cosmetics Act, 1940 during the last two years in Haryana ?

**THE MINISTER OF STATE FOR HEALTH (SHRI YOGENDRA MAKWANA) :** (a) There are no restriction under the Drugs and Cosmetics Act preventing the manufacture of drugs in the small scale sector. The manufacturer have only to comply with the provisions of the Drugs and Cosmetics Act and Rules for obtaining licence.

(b) There is no provision in the Drugs and Cosmetic Act which empowers the authorities to deny a manufacturer to manufacture bulk drugs if the manufacturer complies with all the requirements under the drugs and cosmetic Act for grant of manufacturing licence.

(c) and (d) Drug Control Haryana has been requested to furnish the requisite information.

#### Afforestation of Rail Line

3469. **SHRI GOPAL KRISHNA THOTA:** Will the Minister of RAILWAYS be pleased to state :

(a) whether under 20-Point Programme the barren pits and unused waste lands along the railway track was given to employees under grow more food campaign to cultivate to provide food for hungry people;

(b) if so, the reasons for issuing by Railway Board Circular No. 75/W2/16/78 of 16 October, 1984 to introduce fresh policy of afforestation; and

(c) whether any action has been taken on the representations made by the South Central Railway employees in their memorandum submitted to the Prime

Minister on 23 December, 1984 at Rajahmundry ?

**THE MINISTER OF RAILWAYS (SHRI BANSI LAL) :** (a) Surplus railway lands along the track, in the yards and in railway colonies used to be licensed directly or through the State Governments both to the railway employees and outsiders in connection with Grow More Food Campaign even prior to the enunciation of 20 point programme of the Prime Minister ;

(b) Railway Reforms Committee, in their report submitted in Oct. 1982, had recommended that Railway's vacant lands given for Grow more food campaigns should be taken back and utilised for afforestation. This recommendation was accepted and instructions were accordingly issued to the Zonal Railways.

(c) On representation received from South Central Railway Employees, the matter has been examined and it has been decided to continue with the revised policy referred to in (b) above.

#### Break-in-Service in Railways

3470. **SHRI BASUDEB ACHARIA :** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Supreme Court has quashed the order for punishment of break-in-service in the railways on the principle of natural justice ;

(b) if so, whether it has been implemented and cases of break-in-service have been condoned ; and

(c) if not, the reasons thereof ?

**THE MINISTER OF RAILWAYS (SHRI BANSI LAL) :** (a) Yes Sir. In Writ Petitions No. 13705 and 13706 of 1984.

(b) Instructions have been issued to implement Supreme Court's orders in respect of the Petitioners of the above Petitions. Sanction has also been communicated for condonation of break-in-service in case of retired employees who suffered such breaks upto Feb. 1981

(c) Does not arise.